

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**(Legal Division)**

**Advance Hearing Schedule for the month of June, 2021 ( through video conference)**

<b>Date, Day &amp; Time</b>	<b>S. No.</b>	<b>Petition No.</b>	<b>Petitioner</b>	<b>Subject in Brief</b>
<b>1.6.2021 Tuesday At 10.30 A.M. Miscellaneous Petitions</b>	1.	559/MP/2020	SEMBCEIL	Petition under Section 79(1)(b) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 63 and 64 of Power Market Regulations 2010 seeking intervention of this Commission for devising suitable mechanism/guidelines for participation of Thermal Power Plants without long-term Power Purchase Agreement which have implemented FGD in accordance in compliance of existing law, i.e., Ministry of Environment Forest and Climate Change Notification dated 7.12.2015 in power markets and uniformity in price discovery and level playing for sale of power on Power Exchange and Deep E-Bidding Portal during the implementation period of FGD, i.e. till 2022.( On admission)
	2.	606/MP/2020	MPL	Petition under Regulations 11, 26 and 29 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 read with other relevant provisions and Commissions directions in the Order dated 20.3.2017 in Petition No. 72/MP/2016.(On admission)
	3.	607/MP/2020	CGPL	Petition under Section 79(1) of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.04.2007 executed between the Petitioner with the Procurers across five States, namely Maharashtra, Gujarat, Rajasthan, Haryana and Punjab, Clause 4.7 of the Competitive Bidding Guidelines and Order dated 17.9.2018 in Petition No. 77/MP/2016.(On admission)
	4.	636/MP/2020	DIL	Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Article 10 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 along with Addendum No. 1 dated 20.12.2013 entered into between Dhariwal Infrastructure Limited and Tamil Nadu Generation and Distribution Corporation Limited for the supply of 100 MW Contracted Capacity from Unit 2 of its 2 x 300 MW Coal based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra, seeking an in-principle approval of the additional Capital Expenditure to be incurred on account of installation of Limestone based Wet Flue Gas De-Sulphurization system necessitated by a Change in Law event i.e., Environment (Protection) Amendment Rules, 2015 dated 07.12.2015 and Environment (Protection) Amendment Rules, 2018 dated 28.06.2018 issued by the Ministry of Environment, Forest and Climate Change read with the letter issued by Central Pollution Control Board dated 11.12.2017(On admission).
	5.	19/MP/2021	NTPCTEL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Vallur Thermal Power Station (3X500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015(On admission).
	6.	56/MP/2021	KBUNL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Muzaffarpur Thermal Power Station, Stage-II (2x195 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated

				7.12.2015.( On admission)
7.	66/MP/2021	BRBCL		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Nabinagar Thermal Power Station (4x250) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015(On admission).
8.	94/MP/2019	DVC		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 14 (3) (ii) and Regulation 8 (3) (ii) of the CERC (Terms and Condition of Tariff) Regulations, 2014 for approval of expenditure on installation of various Emission control systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015
9.	459/MP/2019	DVC		Petition under Section 79 of the Electricity Act, 2003 read with applicable CERC (Terms and Condition of Tariff) Regulations, 2019 for approval of expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015
10.	460/MP/2020	DVC		Petition under Section 79 of the Electricity Act, 2003 read with applicable CERC (Terms and Condition of Tariff) Regulations, 2019 for approval of expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
11.	461/MP/2019	DVC		Petition under Section 79 of the Electricity Act, 2003 read with applicable CERC (Terms and Condition of Tariff) Regulations, 2019 for approval of expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
12.	462/MP/2019	DVC		Petition under Section 79 of the Electricity Act, 2003 read with applicable CERC (Terms and Condition of Tariff) Regulations, 2019 for approval of expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
13.	463/MP/2019	DVC		Petition under Section 79 of the Electricity Act, 2003 read with applicable CERC (Terms and Condition of Tariff) Regulations, 2019 for approval of expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
14.	393/MP/2019	APCPL		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Indira Gandhi Super Thermal Power Station (3x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015
15.	429/MP/2019	NLCIL		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems.

	16.	200/MP/2020	NLCTPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional capital expenditure on account of implementation of Flue Gas De-Sulphurization (FGD) Plant.
4.6.2021 Friday At 10.30 A.M. Misc. Petitions	1.	111/MP/2021 alongwith I.A.No.38/2021	WBSEDCL	Petition under Section 79 of the Electricity Act, 2003 filed by West Bengal State Electricity Distribution Company Limited challenging the repeated revisions in energy charges being claimed by NTPC Limited in relation to supply of power from the Farakka Super Thermal Power Station (Interlocutory application seeking interim relief not take any coercive steps including invocation of the Letter of Credit) ( On admission) .
	2.	109/MP/2021 alongwith I.A.No.37/2021	RWEPL	Petition for clarification under Section 79 (1) (f) and Section 94 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Section 151 of Code of Civil Procedure seeking clarification of Order dated 5.2.2019 in Petition No. 187/MP/2018 and 193/MP/20189(Interlocutory seeking directions for disbursal of the undisputed goods and services tax claim amount) (On admission).
	3.	107/MP/2021 alongwith I.A.No.36/2021	ASIPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 seeking directions against Power Grid Corporation of India Limited to comply with the Ministry of Power's Order bearing Reference No. 23/12/2016-R&R dated 15.1.2021 and extend the commencement of the Petitioner's Long Term Access under the LTA Agreement dated 15.10.2018 to coincide with the revised Scheduled Commissioning Date under the Petitioner's Power Purchase Agreement dated 4.9.2018(Interlocutory application for interim directions) (On admission) .
	4.	701/MP/2020 alongwith I.A.No.72/2020	SPICCP	Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Service Agreement dated 28.8.2019, Transmission Connectivity Agreement dated 5.3.2019 and Long Term Access Agreement dated 28.8.2019 are rendered impossible to perform and thereby void and directions to restrain the Respondent from invoking the bank guarantees and return the same to the Petitioner ( Interlocutory application for interim reliefs) (on admission)
	5.	700/MP/2020	JPL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of the event pertaining to change in law as per Article 10 of the Power Purchase Agreement dated 29.6.2012 read with addendum I to PPA, dated 27.9.2017 executed between Petitioner and TANGEDCO for 200 MW Medium term power supply (PPA-I) and as per the terms of Power Purchase Agreement dated 23.8.2013 executed between the Petitioner and TANGEDCO for 400 MW long term power supply (PPA-II). (On admission)
	6.	48/MP/2021	ACB	Petition under Section 79 (1) (b) and (k) of the Electricity Act, 2003 read with Regulation 49 (C) (a) and (b) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval of Station Heat Rate, on actual basis, of the Units of the Petitioners 2 x 135 MW Thermal Power Plant at village: Kasaipali, Dist. Korba, Chhattisgarh (On admission)
	7.	87/MP/2021	DVC	Petition under Section79 (1)(d) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Open Access in Inter-state Transmission) Regulations, 2008 and its amendments for redetermination of Open Access charges for transmission and wheeling of power using Transmission and Distribution network of Damodar Valley Corporation for FY 2017-18 and FY 2018-19 (On admission)
	8.	103/MP/2021	ACME	Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Tripartite Transmission Agreement dated 28.10.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Pvt Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission

			Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Pvt Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 3.6.2019 executed between Power Grid Corporation of India Ltd. and ACME Solar Holdings Pvt Ltd. seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Deoghar Solar Power Pvt. Ltd., ACME Dhaulpur Powertech Pvt. Ltd. and align the same with the SCOD of the Projects, as extended by SECI ( On admission) .
9.	104/MP/2021	ACME	Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Tripartite Transmission Agreement dated 25.09.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Pvt Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Pvt Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 16.5.2019 executed b Power Grid Corporation of India Ltd. and ACME Solar Holdings Pvt Ltd. seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Phalodi Solar Energy Pvt. Ltd., ACME Raisar Solar Energy Pvt. Ltd. and align the same with the SCOD of the Projects, as extended by SECI ( On admission) .
10.	98/AT/2021	B(II)BTL	Petition under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by the Bikaner-II Bhiwadi Transco Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
11	99/TL/2021	B(II)BTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Bikaner-II Bhiwadi Transco Limited
12.	161/MP/2020	BALCO	Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law as per Article 10 of the Power Purchase Agreement dated 23.8.2013 and Article 10 of the Addendum PPA dated 10.12.2013.
13.	63/MP/2020	BALCO	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming extension of Scheduled Delivery Date on account of force majeure events falling within the scope of Article(s) 3.1, 3.4.3, 4.7 and 9 of the Power Purchase Agreement dated 23.8.2013 read with the addendum dated 10.12.2013 executed between the Petitioner and the Respondent No.1(TANGEDCO).
14.	317/MP/2019	BALCO	Petition under Section 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, read with Articles 21.1.2 of the PPA dated 26.12.2014 executed between the Petitioner and the Respondent No. 1, seeking appropriate directions upon the Respondent No. 1/ KSEB for releasing the outstanding payment accrued in favour of the Petitioner on account of non-payment of the fixed charge and transmission losses in terms of the Power Purchase Agreement (PPA) dated 26.12.2014
15.	25/MP/2020	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreements dated 17.3.2010 and 21.3.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra and Dadra and Nagar Haveli pursuant to liberty granted in order dated 16.5.2019 in Petition No. 284/MP/2018
16.	174/MP/2020	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding (Competitive Bidding Guidelines) and Article 10 of the Power Purchase Agreements dated 17.3.2010, 21.3.2013 and 27.11.2013 executed between GMR Warora Energy Limited and the Distribution Companies

				in the States of Maharashtra, Dadra and Nagar Haveli and Tamil Nadu respectively for compensation due to levy of charges for transportation of fly ash.
	17.	465/MP/2019	MBPCL	Petition under Section 79(1)(f) read with Section 79(1)(b) of the Electricity Act, 2003 seeking declaration of the events which led to relinquishment by the Petitioner, as force majeure events within the meaning of Clause 9.0 of the BPTA, seeking relinquishment of the LTOA of 96 MW granted to it without any liability thereof, thereby seeking exemption from payment of relinquishment charges as a consequence of the existence of force majeure events, as opposed to the stand taken by PGCIL in its letter dated 9.1.2019.
8.6.2021 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	140/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Asset-I: 315 MVA, 400/220/33kV 3-phase Spare ICT at Raipur S/S, Asset-II: 315 MVA, ... 400/220/33kV 3-Phase Spare ICT at Pune S/S, Asset-III: 420kV, 80 MVAR 3-Phase Shunt Reactor at Wardha S/S, Asset-IV: 315 MVA, 400/220/33 KV 3-Phase Spare Transformer at Dehgam S/S, Asset-V: 315 MVA, 400/220/33 KV 3-Phase Spare Transformer at Jabalpur, Asset-VI: 400 kV, 125 MVAR 3-Phase Spare Reactor at Itarsi under Provision of Spare ICTs and Reactors in Western Region.
	2.	147/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-9 tariff block, 2009-14 tariff block truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for (i) 400 kV S/C Jalandhar-Amritsar line along with associated bays at Amritsar & Jalandhar, ICT-I along with associated bays at Amritsar Sub-station & 220 kV Verpal feeder bays I & II at Amritsar Sub-station, (ii) 315 MVA 400/220 kV ICT-II at Gorakhpur S/S along with associated bays (includes 2 No. 220 kV Line Bays) and (iii) LILO of Bawana- Bhiwani line along with associated bays at Bahadurgarh, 315 MVA ICT-I along with associated bays at Bahadurgarh Sub-station & 220 kV NunaMajra Feeder Bays at Bahadurgarh S/S under Transmission System associated with System Strengthening Scheme (Formerly Tala Supplementary Scheme) in Northern Region
	3.	123TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-9 and 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Madurai-Trivendrum 400 kV D/C Transmission System in Southern Region.
	4	148/TT/2020	PGCIL	Petition for revision of transmission Tariff for 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I (220 kV Dimapur-Misa TL, LILO 220 kV D/C Kopili-Samaguri TL and LILO 132kV D/C Mariani-Dimapur TL) and Asset-II (132 kV D/C Doyang-Dimapur TL, 132 kV S/C Dimapur-Imphal TL with associated bays) for transmission System associated with Doyang HEP in North Eastern Region.
	5	150/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for LILO of existing Neyveli TS-II Pondicherry 400 kV S/c at NNTPS kgeneration switchyard under Transmission system for evacuation of power from 2x500MW Neyveli Lignite Corporation Limited TS-1 (Replacement) (NNTPS) in Southern Region.
	6	154/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission System associated with 400 kV Central Transmission Project in Southern Region.
	7	193/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff

			block and determination of transmission tariff for 2019-24 tariff block for Combined Assets associated with System Strengthening in Northern Region Grid for KarchamWangtoo HEP in Northern Region consisting of Asset-I: 400 kV, 125 MVAR Bus-Reactor with associated bays at Abdullapur Asset-II: 400 kV D/C Abdullapur-Sonepat T/L along with 400 kV associated bays at Abdullapur and Sonepat Sub-Station.
8	134/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission System associated with Common System associated with East Coast Energy Private Limited and NCC power projects limited LTOA generation projects in Srikakulam Area, Part-A.
9	122/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-4 tariff block, 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: 220 kV D/C Faridabad Samaypur transmission line with associated bays and Asset-II: 220 kV D/C Faridabad Palla transmission line with associated bays under transmission system associated with Faridabad Gas Based Combined Cycle Power Project in Northern Region.
10	163/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014 19 tariff block and determination of transmission tariff for 2019-24 tariff block for 765/400kV 1500MVA ICT 1 & ICT 2 along with associated bays at Dharamjaygarh Substation under Supplementary Transmission Scheme of IPP Projects in Chhattisgarh in Western Region
11	172/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014 19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission assets under Conversion of Fixed Line Reactors to Switchable Line Reactors in Southern Region.
12	714/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for system associated with Enhancement of Transmission Capacity of East-West Corridor of Northern Region consisting of Asset I Combined Elements of (a) 30% FSC on 400 kV Bareilly-Mandola CKT 1 & CKT 2 at Bareilly (b) 45% FSC on 400 kV D/C Unnao Bareilly CKT 1 & CKT 2 at Unnao and (c) 30% FSC on 400 kV Gorakhpur Lucknow CKT 1 at Lucknow and Asset-II 30% FSC on 400 kV Gorakhpur-Lucknow CKT 2 at Lucknow.
13	661/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for 2 Nos 765 kV line bays and 1 No. 240 MVAR Switchable line reactor on each circuit of Chilakaluripeta - Cuddapah 765 D/c line at Cuddapah (2 nos. 240 MVAR Switchable line reactors) under "Sub-station Works Associated with Strengthening of Transmission System beyond Vemagiri" in Southern Region.
14	733/TT/2020	PGCIL	Petition for truing up of ransmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 400 kV Kahalgaon Transmission System in Eastern Region.
15	318/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission assets under transmission system associated with common system associated with Coastal Energen Private Limited and Ind-Bharat Power (Madras) Limited LTOA generation projects in Tuticorin area-Part-B in Southern Region.
16.	658/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 4 Nos of Assets under Eastern region strengthening Scheme XI in Eastern Region.

	17.	315/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for ATS of Kopili-Khandong (additional transmission Gohpur-Itanagar) in North Eastern Region.
	18.	704/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset A1: 2 Nos. Line bays along with 2 Nos. 50 MVAR Line Reactors (charged as bus reactor) at Jabalpur Pooling Station and Asset B1 : MB TPS (Anuppur)-Jabalpur Pooling Station 400 kV D/C (triple Snowbird) line under Transmission System for connectivity of MB Power(M.P.) Limited in Western Region.
	19.	650/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: Extension of 765/400kV Bilaspur Pooling Station (near Sipat) alongwith LILO of Sipat-Seoni Ckt 2 with 240 MVAR Line reactor and Asset II: Installation of 765/400kV, 1500MVA ICT-3 at Bilaspur Pooling Station under WRSS XI Scheme.
	20.	403/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff blockfor the assets under Transmission System associated with Mundra Ultra Mega Power Project.
11.6.2021 Friday At 10.30 A.M. Generation Tariff Petitions	1.	364/GT/2020	NTPC	Petition for revision of tariff ofFeroze Gandhi Unchahar Thermal Power Station Stage-IV from 30.9.2017 to 31.3.2019 after truing up exercise.
	2.	3/GT/2021	NTPC	Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-IV (500 MW) for the period from 1.4.2019 to 31.3.2024.
	3.	362/GT/2020	NTPC	Petition for revision of tariff Kahalgaon Super Thermal Power Station, Stage-II (1500 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	4.	442/GT/2020	NTPC	Petition for approval of tariff of Kahalgaon Super Thermal Power Station, Stage-II (1500 MW) for the period from 1.4.2019 to 31.3.2024.
	5.	190/GT/2020	NTPC	Petition for revision of tariff of National Capital Thermal Power Station, Stage-II (980 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	6.	2/GT/2021	NTPC	Petition for approval of tariff of National Capital Thermal Power Station, Stage-II (980 MW) for the period from 1.4.2019 to 31.3.2024.
	7.	112/GT/2020	NTPC	Petition for revision of tariff of Rihand Super Thermal Power Station Stage-II (1000 MW) period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	8.	426/GT/2020	NTPC	Petition for approval of tariff of Rihand Super Thermal Power Station Stage-II (1000 MW) for the period from 1.4.2019 to 31.3.2024
	9.	293/GT/2020	NTPC	Petition for revision of tariff of Simhadri Super Thermal Power Station Stage-II for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	10.	418/GT/2020	NTPC	Petition for approval of tariff of Simhadri Super Thermal Power Station Stage- II ( 1000 MW ) for the period from 1.4.2019 to 31.3.2024
	11.	240/GT/2020	NTPC	Petition for revision of tariff of Sipat STPS Stage-I (3x660 MW)for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	12.	425/GT/2020	NTPC	Petition for approval of tariff of Sipat Super Thermal Power Station Stage-I(3x660) for the period from 1.4.2019 to 31.3.2024.
	13.	392/GT/2020 alongwith I.A.No. 39/2021	NTPC	Petition for revision of tariff of Talcher Super Thermal Power Station, Stage-II (2000MW) for the period from 1.4.2014to 31.3.2019 after the truing up exercise( Interlocutory application to implement the Hon'ble Supreme Court Judgment dated 10.4.2018).
	14.	441/GT/2020	NTPC	Petition for approval of tariff of Talcher Super Thermal Power Station, Stage-II (2000MW) for the period from 1.4.2019 to

				31.3.2024.
	15.	285/GT/2020	NTPC	Petition for revision of tariff of Vindhyachal STPS Stage-III (2x500 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	16.	402/GT/2020	NTPC	Petition for approval of tariff of Vindhyachal STPS Stage-III(2x500 MW) for the period from 1.4.2019 to 31.3.2024
	17.	286/GT/2020	NTPC	Petition for revision of tariff of Vindhyachal STPS Stage-IV (1000MW)for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	18.	422/GT/2020	NTPC	Petition for approval of tariff of Vindhyachal Super Thermal Power Station Stage-IV(1000 MW) for the period from 1.4.2019 to 31.3.2024.
	19.	452/GT/2020	NTPC	Petition for revision of tariff of Sipat STPS Stage-II (2x500 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	20.	435/GT/2020	NTPC	Petition for approval of tariff of Sipat Super Thermal Power Station Stage-II (2x500 MW) for the period from 1.4.2019 to 31.3.2024.
15.6.2021 Tuesday At 10.30 A.M. Transmission tariff Petitions	1.	478/TT/2020	PTCUL	Petition for approval of Annual Fixed Cost and determination of tariff from anticipated DOCO to 31.3.2024 for 220kV Srinagar-Baramwari line [Point of Interconnection (of Singoli Bhatwari HEP from the proposed Baramwari-Srinagar 220kV D/C line) to Khandukhal Srinagar Substation] under UITP Scheme (deemed ISTS) .
	2.	35/TT/2021	TPTL	Petition for truing up transmission tariff for 2014-19 Tariff Block and 19 for determination of Transmission Tariff for 2019-24 Tariff Block for 400 kV D/C Teesta III HEP-Kishanganj Transmission Line.
	3.	266/TT/2019	MSETCL	Petition for determination of Inter-State Transmission Tariff for the Tariff Period 2019-24, for inclusion in the POC Transmission Charges as determined by the Central Electricity Regulatory Commission (CERC) time to time.
	4.	697/TT/2020	APCPL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block of Jhajjar-Mundka 400 kV D/C ISTS Line
	5.	687/TT/2020	DTL	Petition for determination of transmission tariff for 2019 - 24 tariff Block for 400 kV MandaulaBawana Double Ckt. and 400 kV BallabgarhBamnauli Double Ckt. Transmission Lines.
	6.	265/TT/2019	APTRANSCO	Petition for determination of tariff of the inter-State transmission lines connecting two states along with the bays for the APTRANSCO owned transmission lines/system for FY 2019-20 to FY 2023-24 for inclusion in POC mechanism in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.
	7.	247/TT/2020	APTRANSCO	Petition for determination of tariff for (1) 400KV K.V Kota - Suryapet - 1 & 2 feeders for FY 2016-17 to FY 2018-19 (2) Part of PGCIL 400 KV VJA-NLR line (Nunna - Manubolu) to the extent of 18.405 KM (Part of Nunna - Manubolu Ckt-3 from Loc.No:532/15 to Loc. Nunna SS + Part of VTPS ManuboluCkt from Loc.532/16 to Loc. VTPS) for FY 2015-16 to FY 2018-19
	8.	588/TT/2020	PTL	Tariff Petition for approval of Annual Transmission Charges for the period FY 2019-24 under Regulation 8 (1) of CERC (Terms and Conditions of Tariff) Regulations 2019 and Truing-up of FY 2014-19 under Regulation 8 of CERC (Terms and Conditions of Tariff) Regulations 2014, Regulation 86 of CERC (Conduct of Business) Regulations 1999 and Section 79 of the Electricity Act 2003, for 400 KV Double Circuit Muzaffarpur-Gorakhpur Transmission Line in Eastern- Northern Inter-region associated with Tala Hydro Electric Project, East-North Inter-Connector and Northern Region Transmission System of Powerlinks Transmission Limited.
	9.	589/TT/2020	PTL	Tariff Petition for approval of Annual Transmission Charges for the period FY 2019-24 under Regulation 8 (1) of CERC (Terms and Conditions of Tariff) Regulations 2019 and Truing-up of FY 2014-19 under Regulation 8 of CERC (Terms and Conditions of Tariff) Regulations 2014, Regulation 86 of CERC



				(Conduct of Business) Regulations 1999 and Section 79 of the Electricity Act 2003, for 400 kV Double Circuit Siliguri-Purnea Transmission Line, 400 kV Double Circuit Purnea-Muzaffarpur Transmission Line and 220 kV Double Circuit Muzaffarpur (PGCIL) Muzaffarpur (BSEB) Transmission Line, in Eastern Region associated with Tala Hydro Electric Project, East North Interconnector and Northern Region Transmission System.
	10.	590/TT/2020	PTL	Petition for approval of Annual Transmission Charges for the period FY 2019-24 under Regulation 8 (1) of CERC (Terms and Conditions of Tariff) Regulations 2019 and Truing-up of FY 2014-19 under Regulation 8 of CERC (Terms and Conditions of Tariff) Regulations 2014, Regulation 86 of CERC (Conduct of Business) Regulations 1999 and Section 79 of the Electricity Act 2003, for 400 KV Double Circuit Gorakhpur-Lucknow Transmission Line and 400 KV Double Circuit Bareilly-Mandola Transmission Line, in Northern Region associated with Tala Hydro Electric Project, East North Interconnector and Northern Region Transmission System.
18.6.2021 Friday At 2.30 P.M. Review Petitions Coram: Chairperson Member (ISJ)	1.	9/RP/2021	TSSPDCL	Petition seeking review of order dated 18.5.2020 in Petition No. 210/MP/2019( On admission)
	2.	10/RP/2021	TSSPDCL	Petition seeking review of order dated 6.5.2020 in Petition No. 209/MP/2019( On admission)
	3.	23/RP/2020	PSPCL	Petition seeking review of order dated 18.3.2020 in Petition No. 188/AT/2020( On admission)
	4.	27/RP/2020	PSPCL	Petition seeking review of order dated 24.2.2020 in Petition No. 57/AT/2020( On admission)
	5.	30/RP/2020	CGPL	Petition seeking review of order dated 22.6.2020 in Petition No. 168/MP/2019 ( On admission)
Coram: Chairperson Member (ISJ)	6.	2/RP/2021 in alongwith 5/IA/2021	CTU	Petition seeking review of order dated 5.2.2020 in Petition No.129/MP/2017(Interlocutory application seeking condonation of delay in filing review Petition)( On admission)
	7.	4/RP/2021	CTU	Petition seeking review of order dated 21.1.2020 in Petition No.68/MP/2017( On admission)
	8.	22/RP/2020 alongwith 48/IA/2020	PEIRJ	Petition seeking review of order dated 4.10.2019 in Petition No. 69/MP/2019 (Interlocutory Application seeking condonation of delay in filing review Petition)( On admission)
	9.	28/RP/2020 alongwith 53/IA/2020	PSPCL	Petition seeking review order dated 5.2.2020 in Petition No. 308/GT/2020(Interlocutory application seeking condonation of delay in filing review Petition)( On admission)
	10.	7/RP/2020	KSK Mahanadi	Petition seeking review of order dated 22.6.2020 in Petition No. 222/MP/2017
	11.	10/RP/2020	KBUNL	Petition for review of order dated 22.1.2020 in Petition No. 240/GT/2017
	12.	12/RP/2020	TUL	Petition seeking review of the Order dated 9.1.2020 in Petition No. 249/GT/2016.
	13.	15/RP/2020	NHPC LTD	Petition seeking review of order dated 5.2.2020 in Petition No.281/GT/2018.
	14.	3/RP/2020	PPPL	Petition for review of the Order dated 19.11.2019 in Petition No 309/GT/2015.
	15.	Diary No.357/2020 in Petition No. 178/GT/2017	NTPC	Interlocutory application to rectify the arithmetical error/accidental slip which has crept in the Order dated 6.1.2020 in Petition No. 178/GT/2017.
Coram: Chairperson Member (ISJ) Member (AG)	16.	8/RP/2021	NETC	Petition seeking review of order dated 27.1.2021 in Petition No. 191/MP/2019( On admission)
22.6.2021 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	135/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for combined asset associated with Western Region Strengthening Scheme VI in Western region.
	2.	321/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for combined

			assets of 400 kV Vindhyachal-Korba S/C transmission line (Asset-I), 400 kV Itarsi-Indore S/C transmission line-1 (Asset-II), 400 kV Vindhyachal-Jabalpur D/C transmission line-1 (Asset-III), 400 kV Jabalpur-Itarsi D/C transmission line-1 (Asset-IV), and 400 kV Indore-Asoj S/C transmission line-2 (Asset-V) under Vindhyachal Stage-I transmission system in Western Region .
3.	78/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Transmission assets under "SYSTEM STRENGTHENING –XXIII" in Southern Region.
4.	121/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 400 kV S/C Singrauli-Vindhyachal Transmission Link alongwith (2x250 MW) HVDC Back to Back at Vindhyachal between NR and WR.
5.	208/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014 19 tariff block and determination of transmission tariff for 2019-24 tariff block for transmission assets under Transmission system associated with System strengthening -XVII in Southern Region.
6.	209/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014 19 tariff block and determination of transmission tariff for 2019-24 tariff block for Singrauli Transmission System in Northern Region.
7.	324/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for URI-II HEP Transmission System in Northern Region Consisting of:Asset-1: 400 kV S/C Uri-I-Uri-II interconnector transmission line along with bays at NHPC; Asset-2: 400 kV S/C Uri-II-Wagoora Transmission line along with Bays at Wagoora Sub-station Asset-3: 400 kV 80 MVAR Bus reactor at Kishenpur Sub-station.
8.	311/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Vindhyachal Stage-I Additional Transmission System in Western Region.
9.	675/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: 400 kV D/C Nabinagar - Patna line along with 2x80 MVAR switchable line reactor and associated bays at Patna Sub-station, Asset-II: 765/400 kV 3X500 MVA ICT-IV along with Associated bays at Gaya Substation and Asset-III: 80 MVAR switchable Line reactor in 400 kV Barh-I line at Patna Sub-Station alongwith associated bay under Transmission system associated with Nabinagar-II TPS (3x660 MW) under Eastern Region.
10.	9/TT/2021	PGCIL	Petition for approval of transmission tariff for Asset-1: Combined Asset of a) 400KV D/C Bhadla (POWERGRID)-Bhadla (RVPNL) Ckt -1 & 2 along with associated bays; b) 1 no. of 400KV, 125 MVAR Bus Reactor along with associated bays at Bhadla (POWERGRID) Sub-station; c) 400KV, 500 MVA ICT-2 along with associated bays at Bhadla (POWERGRID) Sub-station; d) 220KV, AdaniBhadla (Pooling station) line-1 bay at Bhadla (POWERGRID) Sub-station, Asset-2: 220 KV SouryaUrja line-2 Bay at Bhadla (POWERGRID) Sub-station, Asset-3: 500 MVA ICT-3 along with associated bays at Bhadla (POWERGRID) Substation, Asset-4: 500 MVA ICT-1 along with associated bays at Bhadla (POWERGRID) Substation, Asset-5: 2 nos. 220 kV line bays (205 & 206) at badhla (POWERGRID) Sub-station , Asset-6: 02 no. 400 kV line bays at Bhadla (POWERGRID) Sub-station, Asset-7: Combined Asset of a) 765KV D/C Bhadla (POWERGRID)- Bikaner (POWERGRID) along with 2 nos. 240 MVAR Switchable Line Reactors along with associated bays

			at Bhadla (POWERGRID) S/s and 2 nos. 240MVAR Switchable Line Reactors along with associated bays at Bikaner (POWERGRID) S/s ; b) 765/400KV, 1500MVA ICT-1, 2 and 3 along with associated bays at Bhadla (POWERGRID) Sub-station; c) 1 no. of 240MVAR Bus Reactor along with associated bays at Bhadla (POWERGRID) Sub-station under "Transmission System for Solar Power Park at Bhadla" in Northern Region.
11.	39/TT/2021	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset 1: Splitting of Dharamjaygarh Pool 765kV Bus with necessary switching arrangement, installation of 765kV 1x330 MVAR Bus Reactor alongwith associated bay at 765 kV Bus Section B of Dharamjaygarh Pool and installation of 420kV 1x125 MVAR Bus Reactor alongwith associated bay at 400kV Bus of Dharamjaygarh Pool, Asset 2: Splitting of Raigarh (Kotra) Pool 765kV and 400kV Bus with necessary switching arrangement, installation of 765kV 1x240MVAR Bus Reactor alongwith associated bay at 765 kV Bus Section A of Raigarh (Kotra) Pool and installation of 765kV Bus Reactor Bay at 765 kV Bus Section A of Raigarh (Kotra) Pool and installation of 420kV, 1x125MVAR Bus Reactor alongwith associated bay at 400kV Bus Section A of Raigarh (Kotra) Pool and Asset 3: Installation of 765kV 1x240 MVAR Bus Reactor alongwith associated bay at 765kV Bus Section A of Champa Pool under WRSS -XVIII.
12.	34/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: Combined Asset of a) 765KV D/C Ajmer(New)- Bikaner (New) line along with 240 MVAR, 765KV switchable line reactor and associated bays at Ajmer end and 330 MVAR, 765KV switchable line reactor and associated bays at Bikaner end; b) 2 Nos. of 765/400KV 3*500 MVA ICT along with associated bays at Bikaner S/S; c) 1 no. 765KV, 3*110 MVAR Bus Reactor along with associated bays at Bikaner (New)S/S; d) 1 no. of 400KV, 125MVAR Bus Reactor along with associated bay at Bikaner(New) S/S ; e) LILO of 01ckt. Of 400KVBadhla (RVPNL) - Bikaner (RVPNL) D/C line at Bikaner (New) along with associated Bays ; Asset-II: 765 kv D/C Bikaner( new)-Moga line along with 2 nos. 330 MVAR, 765 KV Switchable line reactor and associated bays at Bikaner end and 2 nos. 330 MVAR, 765kv switchable line reactor and associated bays at Moga end under Green Energy Corridor ISTS-Part-D in Northern Region.
13.	74/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Establishment of 2x500 MVA, 400/220 kV pooling station at Banaskantha (Radhanesda) [GIS] along with 1x125 MVAR bus reactor, 2 nos. of 400kV line bays at Banaskantha (Radhanesda) [GIS] for interconnection of Banaskantha (Radhanesda) Pooling Station Bansakantha (PG) 400 kV D/c (twin AL59) line and 4 nos 220 kV line bays at 400/220 kV at Banaskantha (Radhanesda) pooling station under Supplementary Transmission System for Ultra Mega Solar Power Park (700MW) at Banaskantha (Radhanesda), Gujarat.
14.	663/TT/2020	PGCIL	Petition for approval of transmission tariff for Circuit-I of Tirunelveli-Muvathapuza (Cochin) 400kV quad D/C line (Tirunelveli to Edmon on Multi Ckt line and Edmon to Cochin on D/C line) (Asset-I) and Circuit-II of Tirunelveli-Muvathapuza (Cochin) 400kV quad D/C line (Tirunelveli to Edmon on Multi Ckt line and Edmon to Cochin on D/C line) (Asset-II) under Transmission System associated with Kudamkulam Atomic Power Project (2x1000 MW) in Southern Region.
15.	273/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: 1*100MVA, 220/132kV ICT-III at Sitarganj S/s (100 MVA ICT shifted from Raebareli) under Augmentation of Transformation Capacity at Raebareli&Sitarganj 220/132 kV Sub-stations.

	16.	349/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for assets under Transmission System for IPP Generation Projects in Madhya Pradesh and Chhattisgar.
	17.	511/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-09 and 2009-14 tariff block , truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Combined elements of Kaiga - Narendra 400 kV D/C Transmission Line, 400/220 kV Sub-station at Narendra with one 315 MVA ICT and 2nd 315 MVA ICT at Narendra Sub-station under Kaiga-Narendra Transmission System in Southern Region.
	18.	506/TT/2020	PGCIL	Petition for revision of transmission tariff for 2004-09 and 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Combined elements of (a) 80 MVAR bus reactor along with Nellore 400 kV bay extension; (b) 315 MVA ICT with cuddapah 400 kV bay extension; (c) 315 MVA ICT with Gooty Extension and IInd 3X167 MVA auto transformer at Kolar and switching arrangement for reactor at Somanahalli; (d) 315 MVA ICT with Gazuwaka Sub-station bay extension; (e) 315 MVA ICT with Munirabad Sub-station bay extension; and (f) 315 MVA ICT with Khammam sub-station bay extension under System Strengthening Scheme V in Southern Region.
	19.	353/TT/2020	PGCIL	Petition for revision of transmission tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block ,truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block For Ramagundam-Hyderabad 400 kV S/C line-2 and Bhadravati (Chandrapur) HVDC back to back station (2x500 MW) in Southern Region and Western Region.
	20.	328/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for assets under Common Transmission Scheme associated with ISGS in Nagapattinam Cuddalore area of Tamil Nadu part A1(a) in Southern Region.
	25.6.2021 Friday At 10.30 A.M. Transmission Tariff Petitions	1.	46/MP/2021	BRPL
2.		117/MP/2021	MV(S)PL	Petition under Section 79(1)(f) read with and Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business)Regulations, 1999 seeking recognition of force majeure events impacting the implementation of the Project by the Petitioner and seeking appropriate reliefs with regard to extension of Scheduled Commissioning Date and stay of any coercive measures including stay of encashment of Performance Bank Guarantee ( On admission) .
3.		640/MP/2020	HPPC	Petition seeking clarification regarding levy of carrying cost inter alia in terms of Regulation 7 and 52 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and amendment thereof under Regulation 55 of the said Regulations read with Section 79 of the Electricity Act,2003( On admission).
4.		101/MP/2021 alongwith I.a.No.46/2021	WTPL	Petition for approval under Section 17(3) & 17(4) of Electricity Act 2003, for Assignment of Licence for creation of security interest in favour of Security Trustee / Lenders and other security creating documents / Financial Agreements by way of mortgage / hypothecation / assignment of mortgage properties and project assets of Western Transco Power Limited and pledge of shares of Western Transco Power Limited( Interlocutory application for amendment in the Petition) (On admission).
5.		94/MP/2021	CTU	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999

			seeking directions for installation of optical ground wire on the 400kv Kurukshetra-Malerkotla transmission line established under the Northern Region System Strengthening Scheme XXXI(B)( On admission)
6.	67/MP/2021 alongwith I.A.17/2021	SVVPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on existing inter-state transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events( Interlocutory application for interim reliefs) ( On admission)
7.	85/MP/2021 alongwith I.A.No.26/2021	TSSPDCL	Petition under Section 79(1)(f) read with Section 79(1)(c) of the Electricity Act, 2003 for challenging the levy of Relinquishment Charges by PGCIL ( On admission) .
8.	86/MP/2021 alongwith I.A.No.27/2021	MPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with applicable Regulations against the unilateral surrender of 150 MW power by Damodar Valley Corporation ( On admission)
9.	77/MP/2021	RSEJFPL	Petition under Section 79 of the Electricity Act, 2003 for approval of Change in Law and seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of safeguard duty on solar cells/modules in terms of Article 12 of the Power Purchase Agreements dated 4.6.2019 between M/s ReNew Solar Energy (Jharkhand Five) Pvt. Ltd. and Solar Energy Corporation of India Limited( On admission)
10.	83/RC/2021	EEPDC	Petition for Down-gradation of Trading License under CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020
11.	105/TD/2021	AESPL	Petition for downgrading of Trading License of M/s Atria Energy Services Private Limited from Category IV to Category V.
12.	106/TD/2021	SIPS	Petition under Regulations 9(4) and 15(3)(a) of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for the downgradation of licence from Category III to Category V in the Financial Year 2020-21.
13.	110/TD/2021	RUPL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of trading licence.
14.	114/TD/2021	SAPL	Petition under Section 14 of The Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading Licence and other related matters) Regulations, 2020 for grant of an Inter- State Trading Licence to Shubheksha Advisors Private Limited
15.	79/MP/2021	INOX	Petition seeking directions to Respondent to allow transfer of LTA and Connectivity from the Petitioner to its four 100% subsidiary SPVS in accordance with Regulation 8(A).
16.	90/MP/2020	GPTL	Petition under Section 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 04.03.2016 executed between Gurgaon Palwal Transmission Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the

				relevant elements of the Project on account of Force Majeure events.
	17.	91/MP/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents
	18.	260/MP/2020	PGCIL	Petition under Regulation 35 (30 ( C) of the CERC9 Terms and Conditions of Tariff ) Regulations,2019 for approval and recovery of security expenses from 1.4.2019 to 31.3.2024.
	19.	200/MP/2019	CTU	Petition for grant of regulatory approval for execution of the Transmission System for 18.5.GW of Solar and Wind Energy Zones in Southern Region.
	20.	92/MP/2018 alongwith I.A.No.15/2018	SEPL	Petition seeking direction to respondent No. 1 to pay a sum of Rs. 112.39 crore, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long Term Access granted to the Petitioner, due to delay in implementation of the transmission system falling in the scope of respondent No. 1's obligations, alongwith interest on the same till the date of payment of the amount by respondent No. 1 to the Petitioner. (Interlocutory application for referring the disputes to Arbitration).
29.6.2021 Tuesday At 10.30 A.M. Generation Tariff Petitions	1.	108/GT/2020	ONGCTPL	Petition for truing up of generation tariff for OTPC Palatana Project for FY 2014-19.
	2.	109/GT/2020	ONGCTPL	Petition for approval of generation tariff for OTPC Palatana Project for FY 2019-24.
	3.	192/GT/2020	NTPC Sail	Petition for revision of tariff of Bhilai Expansion Power Plant (2x250 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	4.	396/GT/2020	NTPC Sail	Petition for approval of tariff of Bhilai Expansion Power Plant (2x250 MW) for the period from 1.4.2019 to 31.3.2024.
	5.	288/GT/2020	NTPC	Petition for revision of tariff of Dadri Gas Power Station (829.78 MW) for the period from 1.4.2014 to 31.3.2019 after truing-up
	6.	400/GT/2020	NTPC	Petition for approval of tariff of Dadri Gas Power Station (829.78 MW) for the period from 1.4.2019 to 31.3.2024.
	7.	221/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) & Central Industrial Security Force (CISF) in Dulhasti Power Station during the period 1.1.2016 to 31.3.2019.
	8.	235/MP/2019	NHPC	Petition for recovery of impact of wage revision of its employees and deputed employees of Kendriya Vidyalaya (KV) / Dayanand Anglo Vedic (DAV) & Central Industrial Security Force (CISF) in Chamera-I Power Station during the period 1.1.2016 to 31.3.2019
	9.	278/GT/2020	TPL	Petition for truing up of tariff for 1200 MW Dgen Mega Power Project (DGEN Plant) of Torrent Power Limited from COD of Unit 51 (First Block) to 31.3.2019.
	10.	236/GT/2020	TPL	Petition for determination of tariff of 1200 MW Dgen Mega Power Project (DGEN Plant) of Torrent Power Limited for the period 1.4.2019 to 31.3. 2024.
	11.	280/GT/2020	NEEPCO	Petition for determination of tariff for the period 1.4.2019 to 31.3.2024 in respect of Assam Gas Based Power Plant (GT 6 x 33.5 MW + ST 3x30 MW =291 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong
	12.	407/GT/2020	GMRKEL	Petition for determination of tariff for the period 2019-24 and truing-up of tariff for the 2014-19 tariff period in respect of 262.5 MW gross capacity sale from 3 x 350 MW Kamalanga Thermal Power Plant of GMR Kamalanga Energy Limited.
	13.	97/GT/2020	THDC	Petition for approval of generation tariff of Tehri Hydroelectric Power Project (THPP) Stage-I (4x250MW) for the period 1.4.2019 to 31.3.2024

	14.	98/GT/2020	THDC	Petition seeking revision of tariff of Tehri Hydroelectric Power Project (THPP) Stage-I (4x250MW) for the period 1.4.2014 to 31.3.2019 on account of truing up exercise.
	15.	347/MP/2020	THDC	Petition for recovery of impact of wage revision of employees, Impact of GST, Minimum Wages and Security expenses (CISF) in Tehri Hydro Power Plant (4x250 MW)during the period 1.1.2016 to 31.3.2019.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Legal)

16.6.2021